

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH

No. O. A. 133 of 1998

Dated the 27th Day of September, 2001.

- C O R A M : 1. Hon'ble Mr. S. L. Jain, Member (J).  
2. Hon'ble Mr. S. K. Agrawal, Member (A).

Vaneet Khosla,  
Ad-hoc Law Assistant,  
DRM Works CSTMB,  
RB II 53/6, Railway Flats,  
Behind Sion Hospital,  
Sion Bombay - 400 022.  
(By Mr. S. S. Karkera, Advocate)

... Applicant

A N D

1. Union of India through  
General Manager, Central Railway,  
Mumbai, CST.
2. Chief Personnel Officer,  
Central Railway, Mumbai CST.
3. Divisional Railway Manager,  
Central Railway, Mumbai CST.
4. Pramod Kumar Singh,  
Law Assistant,  
C/o Divisional Railway Manager,  
Central Railway, Jabalpur.
5. Naresh Mishra,  
Law Assistant,  
C/o Divisional Railway Manager,  
Central Railway, Bhopal.
6. Edgar Braganza,  
Law Assistant,  
C/o Chief Personnel Officer,  
Central Railway, CST, Mumbai.
7. Jai Kumar Naidu,  
Law Assistant,  
C/o Divisional Railway Manager,  
Central Railway, Jabalpur.
8. Ashok Kumar Jain,  
Law Assistant,  
C/o Chief Commercial Officer (HQ),  
Central Railway,  
CST Mumbai.
9. Upendra Kumar Singh,  
Law Assistant,  
C/o Divisional Railway Manager,  
Central Railway, Jabalpur.

*Prj*

10. Philipose V. John,  
Law Assistant,  
C/o Chief Personnel Officer,  
Central Railway,  
CST Mumbai.
11. M/s Savita Mhatra ,  
Law Assistant,  
C/o Chief Personnel Officer,  
Central Railway,  
CST Mumbai.
12. Sunil M. Kelkar,  
Law Assistant,  
C/o Divisional Railway Manager,  
CST Mumbai.
13. V. S. Sisodia,  
Law Assistant,  
C/o Railway Claims Tribunal,  
Bhopal.
14. S. A. M. Abidi,  
Law Assistant,  
C/o Chief Commercial Officer,  
Central Railway,  
CST Mumbai.
15. N. K. Rajak,  
Law Assistant,  
C/o Chief Commercial Officer (HQ),  
Central Railway, CST MUMBAI.
16. Anirudh G. Wasanikar,  
Law Assistant,  
C/o Divisional Railway Manager,  
Central Railway, Nagpur.

(By Mr. V. S. Masurkar, Advocate - for official Res.)  
Ms. Marne for Mr. G. K. Masund - for Pvt. Res.)

... Respondent

ORDER

( Per Hon'ble Mr. S. L. Jain, Member (J) )

The ld. counsel for the applicant has stated that the  
official respondents have passed two office orders being No.

10/2001 and 11/2001 dated 9/12.1.2000 and 12.1.2001 respectively,

*placed the same on record*  
by which the grievance of the applicant has been settled by the

*S. L. Jain*

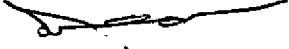
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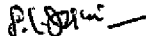
official respondents.

2. In view of the said situation, it is submitted that the applicant does not want to press the O.A. now.

3. In view of the above, the O.A. is disposed of as not pressed since the grievance of the applicant has been met by the official respondents.

4. No order as to costs.

  
( S.K. Agrawal )  
Member (A)

  
( S.L. Jain )  
Member (J)

r. s.